

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.01-IA/861(AHM)2024
in
C.P.(IB)/179(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Harjibhai Popatbhai Ghanva

.....Respondent

Order delivered on: 7/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Saurabh Rachchh, Adv.

For the Respondent :

ORDER
(Hybrid Mode)

This is an application filed by the applicant/RP to bring on record 1st status report of as per the final order dated 20.03.2024 passed in company petition (IB) No. 179 of 2022 by this Hon'ble Tribunal and seeking condonation of the delay of 40 days which is allowed .The 1st status report is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, **IA/861(AHM)2024** stands disposed of.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)